

tion introduced in Manipur after the Division of Manipur into five Districts ;

(b) whether necessary additional posts of the Inspectors of schools are being created to man the posts of District Education Officers ;

(c) if so, how long this will take ; and

(d) if not, whether Government are satisfied with the Deputy Inspectors continuing as District Education Officers ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) to (b). The requisite information is being collected from the Manipur Administration and will be laid on the Table of the Sabha as soon as possible.

Loans Advanced or Invested in Shares by LIC, UTI, Nationalised Banks and other Financial Institutions in Indian Iron and Steel and Tata Iron and Steel Company

2559. SHRI BHOGEN DRA JHA : Will the Minister of FINANCE be pleased to state :

(a) the total amount of loans advanced or invested in shares by the Life Insurance Corporation, Unit Trust of India, Industrial Finance Corporation of India, Nationalised Banks and other Central public financial institutions in the Indian Iron and Steel Company and Tata Iron and Steel Company ;

(b) whether it is proposed to transform all these amounts into equity shares and secure proportionate representation in the management of the above companies ; and

(c) if so, when this would be done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) A statement giving the required information is laid on the Table of House. [*Placed in Library See No. LT—468/71*].

(b) and (c). The foreign currency loan sanctioned by the ICICI to TISCO and the

rupee loan sanctioned by IDBI to IISCO do not carry the convertibility option, both the loans having been sanctioned long before Government finalised the guidelines for public financial institutions incorporating the convertibility clause in respect of their loan transactions. The accommodation provided by the State Bank of India to both these companies is for working capital purposes. The limits sanctioned for working capital are renewed every year or even earlier. The loans given for purposes of working capital are also repayable on demand. The conversion of such loans into equity does not, therefore, arise.

As regards representation in the management, the LIC has one representative on the Board of Directors of IISCO. The IDBI also has reserved the right to appoint a nominee. In both the Companies, there is a Government Director who is a senior Government official.

Arrears of Income-tax Outstanding Against Individuals in Orissa

2560. SHRI D. K. PANDA : Will the Minister of FINANCE be pleased to state :

(a) the names of companies and persons, either as Director of any Company or having any pecuniary interest in any company who are in arrears of income-tax beyond Rs. 20,000 as on 31st March, 1971 in Orissa ;

(b) the steps being taken by Government to publish the names of the defaulters during the last three months ; and

(c) the measures proposed by Government for realisation of the said arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The requisite information regarding the names of the Companies and the individuals who were in arrears of Income-tax exceeding Rs. 20,000 as on 31-3-1971 in the charge of the Commissioner of Income-tax, Orissa, is being collected and will be laid on the table of the House as soon as possible.

(b) In terms of section 287 of the Income-tax Act, 1961, the Government have empowered the Commissioners of Income-tax to publish the names and other particulars of the tax defaulters against whom certain demands are outstanding at the end of the particular financial year. Such publication is being done from time to time. The required publication of the names of defaulters for the year ending 31st March, 1971 will be made in due course.

(c) Such steps as are available in law and depending upon the facts and circumstances of each case are being taken to recover these arrears.

Steps taken to Develop Chilka Lake in Orissa

2561. SHRI D.K. PANDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps being taken by Government for the development of Chilka Lake in Orissa State ;

(b) whether the promised amount of Rupees two lakhs has been given by the Central Government for providing recreational facilities there ; and

(c) if so, the progress made in the work so far ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

(a) A tourist bungalow has been constructed at Rambha.

(b) A tentative allocation of Rs 3 lakhs was made in the draft Fourth Five Year Plan for providing recreational facilities at Chilka Lake. With the drastic reduction in the plan outlay, which necessitated a strict order of priorities, and the discontinuance of Part II schemes, the scheme to provide recreational facilities at Chilka Lake had to be dropped.

(c) Does not arise.

Pay Scale of Principal of Higher Secondary Schools in Andaman Island

2562. SHRI HUKAM CHAND KACHWAI : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the pay scale of Principals of Higher Secondary Schools in the Andaman Island has been revised with effect from 27th May, 1970 ; and

(b) if so, the revised pay scale, classification of the post, selecting authority, appointing authority and recruitment rules for the said post ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D.P. YADAVA) : (a) Yes, Sir.

(b) The revised pay scale is Rs. 700-1100. The post is General Central Services Class I. Revised recruitment rules for the post including selecting authority etc. consequent upon the revision of pay scales, are under consideration.

Opening of more Branches of Nationalised Banks in Uttar Pradesh

2563. SHRI RAJDEO SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to open some more branches of nationalised banks in Uttar Pradesh ; and

(b) if so, their number district-wise ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [*Placed in library. See No. LT-469/71*]

Raid by Income Tax Department in Kanpur

2564. SHRI M.M. JOSEPH : Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax authorities seized Rupees one lakh from a businessman